

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Union of India Through Serious Fraud
Investigation Office
VS
Surana Industries Ltd and 95 Ors

MAIN PETITION NUMBER : CP(CA)/125(CHE)/2022

(IA/MA) APPLICATION NUMBERS
IA/41(CHE)/2023

ORDER

Present: Ld. Counsel Ms. Lekha Sowjanya for SFIO.

Today the matter came up for clarification.

The Applicant has not filed the Affidavit of Assets as per the order passed by this Tribunal dated 17.11.2022. The Applicant is directed to file the said Affidavit within a period of 7 days from today.

List this matter for hearing on **08.05.2024**.

Sd/-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MG

Sd/-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**